

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO 183 / 2024**

In the matter of:

News Item titled "Why 75 % of Delhi's STPs aren't ready to tackle Yamuna stink" appearing in The Times of India dated 19.02.2024".

**NDOH:-23.12.2025**

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Filed by:

New Delhi:

Dated:22.12.2025

Delhi Pollution Control Committee

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO 183 / 2024**

**In the matter of:**

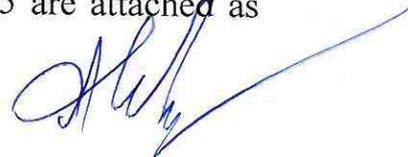
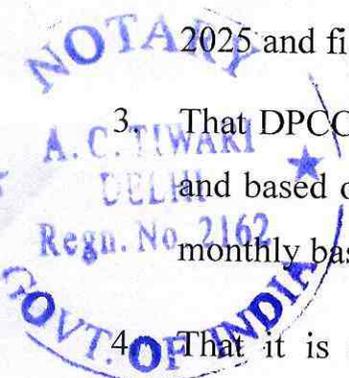
News Item titled "Why 75 % of Delhi's STPs aren't ready to tackle Yamuna stink" appearing in The Times of India dated 19.02.2024".

**ACTION TAKEN REPORT OF DELHI POLLUTION CONTROL  
COMMITTEE (DPCC) WITH RESPECT TO ORDER DATED 22.08.2025.**

MOST RESPECTFULLY SHOWETH:

I, Dr. Anwar Ali Khan, Senior Environmental Engineer, Delhi Pollution Control Committee (DPCC), 3<sup>rd</sup> Floor, Block – 1, DMRC IT Park, Shastri Park, Delhi – 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer with Delhi Pollution Control Committee (DPCC) and conversant with the facts of the present case on the basis of record maintained by DPCC in its ordinary course.
2. That this Hon'ble Tribunal has taken up the above referred matter based on the news item in Times of India dated 19.02.2024 titled "Why 75 % of Delhi's STPs aren't ready to tackle Yamuna stink" regarding non-functioning of Sewage Treatment Plants (STPs) installed by the Delhi Jal Board as per norms and vide order dated 22.08.2025 directed DPCC to ensure remedial and punitive action against those 14 STPs which were not found meeting the prescribed standards in the month of July, 2025 and file action taken report before the Hon'ble Tribunal.
3. That DPCC carries out monitoring of all operational STPs of DJB on monthly basis and based on the Analysis Reports of DPCC laboratory letters are issued to DJB on monthly basis for taking rectification measure to meet the prescribed standards.
4. That it is most respectfully submitted that for the imposition of Environmental Compensation for Non – Compliance of prescribed standards by DJB/Operator, the Committee has recommended to adopt the formula derived as per "Sector 1" pertaining to industry in existing office order dated 30.03.2022 classifying the STP and CETPs under Red category.
5. That the minutes of the meeting of the Committee for framing the methodology and quantification of Environmental Compensation held on 16.10.2025 are attached as

Annexure-1. The approval on the recommendations of the above mentioned committee has been accorded vide order dated 14.11.2025 and attached at Annexure-2.

6. That, based on the above mentioned methodology, Show Cause Notices for imposing Environmental Compensation (EC) of Total Rs. 2,89,60,000 (Two Crore Eighty Nine Lakh and Sixty Thousand only) has been issued on date..... to Delhi Jal Board/Operators of 14 STPs that were found not meeting with the prescribed standards during the period from July 2025 to October 2025 based on the Effluent Analysis Reports of the DPCC Water Laboratory for treated effluent samples. One additional STP, i.e., Sen Nursing Home, failed in August 2025, and Environmental Compensation (EC) has been calculated accordingly, based on the methodology recommended above.
7. That it is pertinent to mention that DPCC prescribed following Standards: (i) pH - 6.5 - 9.0 (ii) TSS < 10 mg/l (iii) BOD < 10 mg/l (iv) COD < 50 mg/l (v) Ammonical Nitrogen < 5mg/l (vi) Total Nitrogen (N-Total ) < 10 mg/l (vii) Phosphate (PO<sub>4</sub> - P) < 2 mg/l (viii) Fecal Coliform (FC) (MPN/100ml) < 230 for Sewage Treatment Plants (STPs) of Delhi Jal Board as per the Directions of Central Pollution Control Board (CPCB) u/s 18 (1)(b) of the Water (Prevention and Control of Pollution) Act, 1974.
8. That following is the list of Compliance/ Non-compliance status of above mentioned 15 STPs of DJB as per the Analysis Reports of DPCC Laboratory for the months of July, August September & October 2025, with respect to the standards prescribed by DPCC and design parameters of STPs :



A handwritten signature in blue ink, appearing to be "A.C. SARI", written over a horizontal line.

S.No	Name of the STPs	Design Parameters in mg/l (BOD/TSS)	Complying/Non Complying w.r.t. Prescribed Standards				Complying/Non Complying w.r.t. Design Parameters			
			Jul-25	Aug-25	Sep-25	Oct-25	Jul-25	Aug-25	Sep-25	Oct-25
1	Mehrauli	20/30	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying
2	Okhla Ph-V	30/50	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying	Complying
3	Molar Band	30/50	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying
4	Vasant Kunj Phase-I	30/50	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying
5	Vasant Kunj Phase-II	30/50	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying
6	Ghitorni	30/50	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying
7	Delhi Gate Nallah (old) Ph-I	10/15	Non-Complying	Non-Complying	Complying	Non-Complying	Complying	Complying	Complying	Complying
8	Kondli Ph-II	10/10	Non-Complying	Non-Complying	Complying	Complying	Non-Complying	Complying	Complying	Complying
9	Kondli Ph-III	10/10	Non-Complying	Non-Complying	Complying	Complying	Non-Complying	Complying	Complying	Complying
10	Yamuna Vihar Ph-I	30/50	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying	Complying
11	Yamuna Vihar Ph-III	20/30	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Non-Complying	Complying	Complying	Complying
12	Nilothi Ph-I	30/50	Non-Complying	Complying	Complying	Complying	Complying	Complying	Complying	Complying
13	Kapashera	10/10	Non-Complying	Complying	Non-Complying	Non-Complying	Complying	Complying	Non-Complying	Complying
14	Sonia Vihar	10/10	Non-Complying	Sampling could not be conducted due to no flow at the time of sampling	Sampling could not be conducted due to no flow at the time of sampling	Complying	Complying	Sampling could not be conducted due to no flow at the time of sampling	Sampling could not be conducted due to no flow at the time of sampling	Complying
15	Sen Nursing Home Nallah	10/15	Complying	Non-Complying	Complying	Complying	Complying	Complying	Complying	Complying

9. That Following is the List of STP with the amount of Environmental Compensation imposed on DJB/Operator :

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S. No.	Name of STP	Show Cause Notices (SCNs) Issued for imposition of EC Amount in Rs.	Agency	Remarks
1	Okhla Phase-V	20,80,000	Delhi Jal Board	
2	Molarband	27,60,000	Delhi Jal Board	
3	Vasant Kunj (Old) Phase-I	27,60,000	Delhi Jal Board	
4	Vasant Kunj (New) Phase-II	27,60,000	Delhi Jal Board	
5	Mehrauli	27,60,000	Delhi Jal Board	
6	Yamuna Vihar Phase-I	29,00,000	Delhi Jal Board	
7	Yamuna Vihar Phase-III	29,00,000	Delhi Jal Board	
8	Sonia Vihar	18,00,000	M/s Ayyappa Keshopur Treatment Pvt. Ltd.	
9	Kapashera	18,00,000	M/s Triveni Engineering & Industries Ltd.	
10	Nilothi Phase-I	6,00,000	M/s SIPL Dwarka Water Pvt. Ltd.	
11	Delhi Gate Nallah (Old) Phase-I	17,40,000	M/s Pragati Power Corporation Ltd.	
12	Kondli Phase-II	11,00,000	M/s Triveni-GSJ-GHARPURE(JV)	STPs have Common Outlet. Hence single SCN has been proposed
13	Kondli Phase-III			
14	Ghitorni	25,00,000	M/s Defence Engineer (India)	
15	Sen Nursing Home Nallah	5,00,000	M/s Pragati Power Corporation Ltd.	Non-Compliance in August 2025
	<b>Total</b>	<b>2,89,60,000</b>		



*(Handwritten Signature)*



10. That, in view of the above, the present status report may kindly be taken on record.

*[Handwritten Signature]*  
**DEPONENT**

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

22 DEC 2025

Verified at New Delhi on this \_\_\_ day of December, 2025.

*[Handwritten Signature]*  
**DEPONENT**

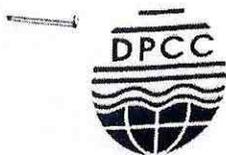
*Indubitably the deponent with  
the attorney in their presence*

**NOTARY**  
★ A. C. TIWARI ★  
DELHI  
Regu. No. 2162  
**GOVT. OF INDIA**

*[Handwritten Signature]*  
**ATTESTED**  
NOTARY PUBLIC  
(DELHI INDIA)  
22 DEC 2025

Annexure-1

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DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 3rd Floor, DMRC IT Park, Shastri Park, Delhi-110053  
 visit us at : <http://dpcc.delhigovt.nic.in>



F.No : DPCC/RDPC/E-file No 182747/361-366

Date : 23.10.2025

**Subject: Minutes of the Meeting of the Committee regarding framing of the methodology and quantification of Environmental Compensation to be imposed on various sectors for violations of Environmental Standards/Directions**

Please find enclosed herewith the Minutes of the Meeting of the Committee constituted for framing of the methodology and quantification of Environmental Compensation, held on 16.10.2025 under the Chairmanship of the Member Secretary, DPCC, for information and necessary action please.

*Ajay Malik*  
 23/10/2025  
 (Ajay Malik)  
 JEE, RDPC

To:

1. Member Secreatry, DPCC
2. Sh.Pankaj Kapil, Additional Director
3. Sh.B.M.S Reddy,SEE
4. Sh.Satender Kumar, SEE
5. Sh.AnwarAli Khan,SEE
6. Sh. Dinesh Jindal, Law Officer



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
3rd Floor, DMRC IT Park, Shastri Park, Delhi-110053  
visit us at : <http://dpcc.delhigovt.nic.in>



### Minutes of the Meeting

**Subject: Meeting of the Committee for framing the methodology and amount of Environmental Compensation to be imposed on various sectors for violations in respect of Environmental Standards/directions held on 16.10.2025.**

Meeting of the Committee for framing the methodology and amount of Environmental Compensation to be imposed on various sectors for violations in respect of Environmental Standards/directions, reconstituted vide office order dated 17.06.2025 was held on 16.10.2025 under the Chairmanship of Member Secretary, DPCC with following members:

1. Sh.Pankaj Kapil, Additional Director
2. Sh.B.M.S Reddy, SEE
3. Sh.Satender Kumar, SEE
4. Sh.AnwarAli Khan, SEE
5. Sh. Dinesh Jindal, Law Officer

Delhi Pollution Control Committee has been imposing Environmental Compensation (EC) towards damages caused by the units as a deterrent, in compliance of orders issued by the Hon'ble National Green Tribunal and following the EC regime as per office order dated 30.03.2022.

**Following are the deliberations and recommendations wrt Agenda points considered for discussions:**

#### **I. Harmonization of EC Policy of DPCC with EC Regime of CAQM:**

1. The Committee discussed the recommendations made during earlier meeting of the Committee held on 04.02.2025 and 03.03.2025, in the background of the standards schedule for EC issued by CAQM vide order dated 01.01.2025 **where Closure directions have been issued by CAQM**, and after discussions in detail, deferred the matter for next meeting of the Committee for further deliberations on the requirement of modifications in the existing policy.

#### **II. Review of EC regime for RESDH Sector:**

In a discussion held on 23.08.2025 and 04.09.2025 during the review with all ADs and SEEs the issue related to the imposition of Environmental Compensation on RESDH sectors was desired to be considered for review in view of the observations of the Chairman, DPCC in e file nos. 232780, 135622 and 232783 on **25.07.2025** that levy of EDC of Rs 7.5 Lacs on Dhaba and placing them in the same category as Five star hotels / Banquets needs to be examined.

1/2

Cont....

2/2

Accordingly the committee discussed the issue and deferred the matter for next meeting of the Committee for further deliberations

### **III. EC imposition policy for DJB/Public Authority STPs and CETPs**

After deliberations ,for the purpose of **EC imposition methodology for non- compliance of prescribed standards by DJB STPs and CETPs**, the Committee recommended to adopt the formula derived as per "Sector 1" pertaining to Industry in existing office order dated 30.03.2022 classifying the STP and CETPs under RED category.

**IV.** During the meeting the issue related to imposition of Environmental compensation on the White Category of Industries envisages in office order dated 30.03.2022 was also discussed and the Committee recommended that the Environmental compensation of Rs 40,000/- prescribed in the aforesaid office order may be reviewed and the same may be omitted in view of the fact that White Category of Industries are classified by virtue of their non polluting activities.